## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:714 ANSWERED ON:08.08.2013 PROTOCOL AT AIRPORTS FOR VIPS Chavan Shri Harischandra Deoram

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of protocol being followed at various airports for MPs and other VIPs;
- (b) whether it is mandatory for all private airlines to follow the said protocol, if so, the details thereof and if not, the reasons therefor;
- (c) whether private airport operators are also bound to follow protocol and assist MPs during their arrival/departure at airports, if so, the details thereof and if not, whether any exemption has been given to them from protocol or they have any separate guidelines, if so, the details thereof;
- (d) whether any complaints have been received by Airports Authority of India/Government in this regard; and
- (e) if so, the action taken by the Government thereon?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a) The details of protocol arrangements for VIPs/MPs at the airports are as under:-
- # Reserved Lounge facilities at international and domestic terminals of the airports.
- # Tea/Coffee/Water served free of charge.
- # Member of Parliament acts as Chairman of Airport Advisory Committee in respect of the airport which falls under his/her constituency.
- # Free access in the terminal building and Visitors` Gallery on the basis of MPs` Identity Card.
- # Parking of vehicles of MPs in the VIP Car parking area on the basis of pass issued to MPs for Parliament House Car Park.
- # Airport Entry Pass to personal staff of MP One at New Delhi and another for an airport nearest to his/her constituency.
- # One officer of airport is designated as Protocol Officer at each airport and is responsible for extension of all facilities/courtesies to MPs.
- (b) Yes, Madam
- (c) The protocol is to be followed by all the concerned, including private airports and airlines
- (d)&(e) The complaints received from MPs regarding non-adherence to the protocol by the airports are referred to the concerned Airport Directors for enquiry and remedial measures to ensure that such incidents do not recur. The complaints received against the airlines are referred to the Director General of Civil Aviation who takes up the matter with the concerned airlines with a view to ensure strict compliance of the protocol arrangements. Action taken on the complaints are also intimated to the concerned MPs.